

Indian Institute of Technology Kanpur for only a year on contract;

(b) whether the Government have not evicted contractor from the land of the Institute for the last 15 years; and

(c) if so, what action Government propose to take in the matter?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** (a) to (c). According to the information furnished by the Indian Institute of Technology, Kanpur, the contractor had occupied 43.58 acres of land of the Institute without authority and against law, in July 1972. He was evicted on June 24, 1977 in accordance with due process of law.

#### Children of Parents lost in Cyclone

4566. **SHRI K. LAKKAPPA:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether due to the recent cyclone in the Southern States many children have been found whose parents have been lost;

(b) if so, whether the Union Ministry has sent its representatives to these States for help and on the spot study;

(c) if so, whether they have submitted any report to the Government; and

(d) if so, what assistance and help will be provided and to what extent the help has been provided upto now?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** (a) Yes, Sir.

(b) The representatives of the Ministry of Education and Social welfare (Department of Social Welfare) accompanied the Central Team which visited Andhra Pradesh, Tamil Nadu

and Kerala for an on the spot assessment of the situation caused by cyclones.

(c) Yes, Sir. The Central Teams had submitted their reports.

(d) The Governments of Andhra Pradesh and Tamil Nadu have been informed that additional funds will be made available to voluntary organisations for running homes for orphan children. They have been requested to send proposals for financial assistance. The Central Social Welfare Board is also trying to identify the orphans, destitute children etc. for arranging their rehabilitation in social welfare centres. An advance Plan assistance of Rs. 0.20 crores for extension of orphanages in Andhra Pradesh has already been sanctioned.

12 hrs.

RE: MOTION FOR ADJOURNMENT

CLOSURE OF PUBLICATION OF NATIONAL HERALD, DELHI

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Sir, I have given a notice of adjournment motion regarding the closure of National Herald. They have stopped publication from yesterday. I would like that matter to be discussed. Your Secretariat has drawn my attention to Rule 58(v).

**MR. SPEAKER:** It has been disallowed.

**SHRI JYOTIRMOY BOSU:** I do not agree at all. Sir, Rule 58(v) reads:

"the motion shall not revive discussion on a matter which has been discussed in the same session."

I am not discussing the matter in the same session because at that time National Herald did not stand closed. Only yesterday morning they pasted an order on the walls of the National Herald office. Sir, I draw your attention to what the Minister had said



[Shri Jyotirmoy Bosu]

last time. Shri Advani had said on 15th December:

"I can assure the House that the Government's most important consideration in the whole affair is the welfare of the employees."

Sir, is it the method by which Mr. Advani is going to ensure the welfare of the employees by allowing them to stop publication? It is a very serious matter and fit for adjournment motion. Unless the Government comes out with a statement on the matter I will insist on this again and again. I want your ruling.

MR. SPEAKER: My ruling stands. I have given the reasons. I do not want further discussion on the matter.

SHRI JYOTIRMOY BOSU: Let the Government make a statement...

MR. SPEAKER: I am sure the Government will make appropriate statement at an appropriate stage.

SHRI JYOTIRMOY BOSU: You kindly make an observation.

MR. SPEAKER: No. It is not for me to ask them to make one statement or the other. It is for the government.

SHRI JYOTIRMOY BOSU: Sir, the matter has come for adjournment motion. A national daily has been closed because they want to hide the malpractices. You kindly make an observation to the effect that they should make a statement today.

SHRI CHITTA BASU (Barasat): Sir, there has been a change in the situation. The National Herald has suspended its publication from today. As a result of this closure 500 employees of this publication will be out of employment. I have given a notice

of Call Attention. You should accept it. It comes within the domain of the Labour Ministry. The Labour Ministry has begun conciliation proceedings, but before the conciliation proceedings ended, its publication has been arbitrarily stopped. It is an illegal step, as it has been made clear by the employees' union. Therefore, the House should have an opportunity of discussing it. More than 500 employees had been thrown out. You, Sir, in your wisdom should find a way to see that the workers' interests are protected. Government also gave such an assurance in this House. Something should be done to stop this illegal, unjustified and arbitrary closure of this paper, throwing out of employment 500 people.

SHRI KRISHAN KANT (Chandigarh): That day the Minister for Information and Broadcasting specifically said that if they close it, we will look into it to see that the workers interests are protected. The Labour Minister is here. Our apprehension has come true. Government has got enough right under the company law and Industrial Disputes Act to see that the paper is run and the workers are not thrown out.

SHRI JYOTIRMOY BOSU: Under the Industrial Disputes Act, an employer who intends to close down an undertaking...

MR. SPEAKER: Mr. Bosu, you cannot monopolise the time—Don't record.

SHRI JYOTIRMOY BOSU: \*\*

श्री बिजय कुमार मल्होत्रा (दक्षिण दिल्ली): अध्यक्ष महोदय, उस दिन नेशनल हेराल्ड के बारे में यहां बात आई थी तो मंत्री महोदय ने कहा था कि एडमिनिस्ट्रेशन को नोटिस नहीं दिया था। मैंने कहा था कि वह लोग दो-तीन दिन में पेपर बन्द कर के फे-एकम्पली कर देंगे। मैं यह जानना चाहता हूँ कि



उसके बारे में क्या पोजीशन हुई ? आज उन्होंने पेपर बन्द कर दिया है और 3 करोड़ की जो बिल्डिंग हैं, उसको खाना चाहते हैं। इसमें ला-एंड आर्डर भी इन्वाल्ड है लेबर मिनिस्ट्री भी इन्वाल्ड है। हाउस में इसके बारे में बताया जान चाहिये कि सरकार क्या कर रही है ?

MR. SPEAKER: All these questions have been debated the other day. Papers to be laid.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

AUDITED ACCOUNTS OF COMMITTEE FOR CONTROLLING AND SUPERVISING EXPERIMENTS ON ANIMALS, BOMBAY FOR 1974-75, REVIEWS AND ANNUAL REPORTS OF AGRO-INDUSTRIES CORPORATIONS OF WEST BENGAL AND KARNATAKA FOR 1974-75 AND 1975-76 RESPECTIVELY WITH STATEMENTS

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table—

(1) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1974-75, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. *[Placed in Library. See No. LT-1393/77.]*

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*[Placed in Library. See No. LT-1394/77.]*

(b) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1975-76.

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions), showing reasons for delay in laying the documents mentioned at (2) above.

*[Placed in Library. See No. LT-1396/77.]*

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, NEW DELHI FOR 1975-76 WITH AUDIT REPORT AND STATEMENTS, CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, DELHI FOR 1975-76 WITH AUDIT REPORT, ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY WITH REVIEW FOR 1975-76 AND ANNUAL REPORT OF SALAR JUNG MUSEUM, HYDERABAD FOR 1976-77 WITH STATEMENTS.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1975-76.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report.